

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 223/94.

Date of Order: 22-2-94.

Between:

Abraham Kaki.

Applicant.

and

1. Union of India, rep. by Secretary, Ministry of Personnel and Training, New Delhi.
2. Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.
3. Union of India, rep. by Secretary, Ministry of Welfare, New Delhi.

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Respondents.

For the Applicant: Mr.J.Sudheer, Advocate

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard.

Notice before admission. It is stated that the applicant belongs to BC Community and he is entitled for reservation.

It is further stated that he crossed 28 years and he has not crossed 33 years of age as on cut off date notified for Civil Services Examination, 1994. It is also the case of the applicant that he exhausted all the chances prescribed for the candidates other than SC and ST communities.

For the reasons stated in the interim order dt.8-2-1994 in OA.131/94 on the file of this Bench, we feel it just and proper to pass the following interim order in this case.

"Until further orders, the respondents are restrained from rejecting the application of the applicant in regard to the Civil Service Examination, 1994, if received in time, on the basis that he crossed 28 years of age as on the cut off date notified for the above examination and or on the ground that he exhausted the chances prescribed for the Civil Services examination. Post on 8-4-1994, for replies in the meanwhile.

Amalg 22-2-94.
Deputy Registrar(J)C.C.

To

1. The Secretary, Ministry of Personnel and Training, U.O.H, New Delhi.
2. The Secretary, Union Public Service Commission, Dholpur House, New Delhi.
3. The Secretary, Union of India, Ministry of Welfare, New Delhi.
4. One copy to Mr.J.Sudheer, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

pvm

22-2-94